D. O. F. No. 296/236/2014 – CX.9 (Pt.II)  
11th December, 2015

My dear Chief Commissioner/Director General,

Subject – Ensuring of accuracy of data in the MPRs uploaded using the web-based utility - reg

Please refer to my DO letter of even number dated 9th November, 2015 on the above subject.

2. I would like to once again reiterate that the Policy Wings in the Board are solely relying upon MIS as the single and reliable source of information pertaining to revenue and performance in key areas. Therefore, it is imperative that an appropriate monitoring mechanism is in place at all levels so as to ensure that the MPR data are uploaded in the MIS in time, and is also CORRECT.

3. In this context, it may be appreciated that even in absence of original records, incorrectness of data can be detected by simple perusal and comparison of the figures reported in various columns of the same or other MPRs. Therefore, it is quite possible for the office of Chief Commissioners to detect such errors in the MPRs uploaded by the Commissionerate before their validation by the CCOs. Similarly, such errors can also be detected by the Functional Owners on scrutiny of the MPRs validated by the Zonal CCOs. It is needless to reiterate that such errors must be got corrected by the CCOs before validation by 15th of the month, and by the Functional Owners by 20th of the month.

4. Recently, the DRAWBACK Division of the Board carried out review of all India MPRs and few randomly selected Zones’ MPRs for the month of October, 2015 relating to their areas – namely DDM-CUS-1, DDM-CUS-2, DDM-CUS-3, DPM-CUS-9, DPM-CUS-10, DPM-CUS-11, DPM-CUS-12, DDM-ST-3, DDM-CE-3 and DPM-CE-7 - and found glaring discrepancies. Further, the drawback disbursal figures being reported in DDM-CUS-2 were also found to be at wide variance from those captured in ICEGATE. These discrepancies were communicated by the JS (DBK) vide his letter F. No. 609/110/2015-DBK date 1.12.2015 and 3.12.2015.

5. Following this, I am once again constrained to conclude that necessary and adequate measures have not been taken by the Chief Commissioners and the Functional Owners to ensure that MPR data uploaded on MIS are correct. I urge you once again to take appropriate measures immediately in this regard. The Board is closely monitoring the progress in this regard, and any failure will be viewed adversely.

With best wishes,

Yours sincerely,

(Neerja Shah)

To : All Chief Commissioners/Directors General

Copy for information and necessary action to: Joint Secretaries/Commissioners, CBEC (all) alongwith letter dt 3.12.2015 of JS(DBK)
F. No. 609/110/2015-DBK
Government of India
Ministry of Finance, Department of Revenue
Central Board of Excise & Customs

New Delhi dated December 3rd, 2015

To
Principal Chief Commissioners/Chief Commissioners
(All Zones under CBEC)

Ma’am/Sir,

Subject: Ensuring of accuracy of data in DPM-CE-7, DPM-CUS-11 and DPM-CUS-12 uploaded using the web-based utility — reg

Kind reference is invited to D.O. letter No.296/236/2014-Cx.9 (Pt.II) dated 9.11.2015 of Special Secretary Cum Chairperson of Central MIS Committee of CBEC which had addressed Zones to ensure accuracy in the report of October 2015.

2. Vide letter of even number dated 2.12.2015, this Division had brought out discrepancies noticed in DDM-Cus-1, DDM-Cus-2, DDM-Cus-3 and DPM-Cus-9 in the reports of October 2015.

3. On further checks on other MPRs at all India level and few random checks on Zonal reports uploaded for the month of October 2015, the following observations are made which are requested to be taken into account for ensuring consistency of data for the month of November 2015 before it is uploaded on the web based utility —

(a) In DPM-CE-7, in the first table, the figures in Columns (2) and (4) have to be less than or equal to the figures in Columns (3) and (5), respectively.

(b) In DPM-CE-7, in the first table, the figure in Column (6) has to equal the sum of figures in Columns (1) and (2) less the figure in Column (4).

(c) In DPM-CE-7, in the second table, in each row, the figure in Column (5) has to be less than or equal to the figure in Column (4).

(d) In DPM-CUS-11 and DPM-CUS-12, the figures in Columns 3(A), 6(B)(I) and 6(C)(I) have to be less than or equal to the figures in Columns 3(B), 6(B)(II) and 6(C)(II) respectively.

(e) In DPM-CUS-11 and DPM-CUS-12, the figure in Column (2) has to equal the sum of figures in Columns 3(B), 4 and 5. Similarly, figure in Column (5) has to equal the sum of figures in Columns 6(A), 6(B)(II) and 6(C)(II).

Yours faithfully,

(Rajiv Talwar)
Joint Secretary to the Government of India
Tel: 23341079